

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00266/2016

DATE OF ORDER: 24.05.2016

CORAM

**HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

1. Jetendra Kumar S/o Shri Mohar Pal, aged about 28 years, R/o Bhawani Mandi, presently working as P.P. Bhawani Mandi Railway Station, Kota, Rajasthan.
2. Mukesh Malav S/o Shri Jagannath Malav, aged about 28 years, R/o Bhawani Mandi, working as P.P. at Bhawani Mandi Railway Station, Bhawani Mandi, Kota.
3. Shyam Lal S/o Bheru Lal, aged about 25 years, R/o Shyam Garh, presently working as Shyam Garh Railway Station, Shyam Garh, Kota.
4. Mr. Har Narain S/o Shri Kanaji, aged about 55 years, R/o Suasra, presently working as Senior Points Man at Railway Station Suasra, Kota, Rajasthan.

....Applicants

Mr. P.N. Jatti, counsel for the applicants.

VERSUS

1. Union of India through the General Manager, West Central Railway, Jabalpur.
2. Divisional Railway Manager, North Central Railway, Kota.
3. Regional Labour Commissioner (Central), Kendriya Sadan Block-I, III Floor, Vidhya Dhar Nagar, Jaipur – 23.
4. Asstt. Labour Commissioner (Central) Shri Bhawan, Station Road, Kota.

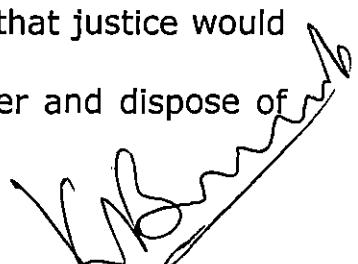
....Respondents

Mr. Anupam Agarwal, counsel for the respondents.

ORDER

(Per DR. K.B. SURESH, JUDICIAL MEMBER)

Heard counsels for the parties. We think that justice would be met if we direct the respondents to consider and dispose of

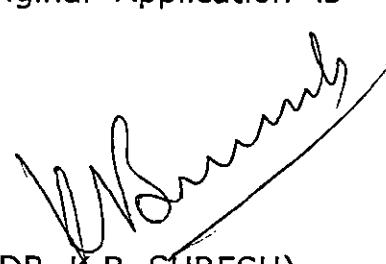


the pending representation of the applicants and pass appropriate order within a stipulated period.

2. Therefore, the respondents are directed to consider and dispose of the representation of the applicants at Annexure A/1 within a period of two months from the date of receipt of a copy of this order and pass a reasoned and speaking order in accordance with law. Accordingly, the Original Application is disposed of with no order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR. K.B. SURESH)
JUDICIAL MEMBER

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